

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 137 of 2020**

**IN THE MATTER OF:**

**Manjunath Ravindra & Anr.**

**...Appellants.**

**Versus**

**Mentor Capital Ltd & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. D. Abhinav Rao, Advocate and  
Mr. Naman Joshi(PCS)**

**For Respondent: Mr. Upinder Singh, Ms. Aparna Wagle,  
Advocates for R-1 to 4.**

**Mr. S. Vivekananda, Advocate for R-5 to 7.**

**Mr. Kumar Anurag Singh, Advocate.**

**WITH**

**Company Appeal (AT) No. 164 of 2020**

**IN THE MATTER OF:**

**Mentor Capital Ltd & Ors.**

**...Appellants.**

**Versus**

**Ramsons Vikram Pvt. Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Upinder Singh, Ms. Aparna Wagle,  
Advocates**

**For Respondent: Mr. D. Abhinav Rao, Advocate and  
Mr. Naman Joshi(PCS) for R-3.**

**ORDER**  
**(Virtual Mode)**

**09.12.2020** In Company Appeal (AT) No. 137 of 2020, Learned Counsel for Respondent Nos. 1 to 7 state that they have filed the Replies. Respondent Nos. 8, 9, 12 and 13 are reported to be served Notice. None present for them. Notice of Respondent Nos. 10 and 11 are reported to be in transit. Await completion of service on Respondent Nos. 10 and 11.

In Company Appeal (AT) No. 164 of 2020, Respondents have been served except Respondent No. 7. Appellant to complete service on Respondent No. 7.

In the Appeals Respondents who have been served may file Reply-Affidavits if they have not already filed within three weeks. Rejoinder, if any, may be filed within a week thereafter. Parties may file brief Written-Submissions not more than three pages before next date. Copies of Judgments on which, they want to refer and rely on, may also be filed separately.

List both the Appeals 'For Admission (After Notice)' Hearing on **08<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./md.